

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 55 of 2021**

**IN THE MATTER OF:**

**Greater Noida Industrial Development Authority** **....Appellant**

**Vs**

**Pramod Agrawal & Anr.** **....Respondents**

**Present:**

**For Appellant: Mr. U. N. Singh, Advocate.**

**For Respondents: Mr. Mrinal Harshvardhan, Advocate for R-1.**

**Mr. Arvinder Singh Kindra, CS with Mr. Anil Matta,  
RP for R-2.**

**Mr. Navneet Arora, CS for Homebuyers**

**O R D E R**  
**(Through Virtual Mode)**

**23.02.2021:** Both Respondents have been served. Shri Mrinal Harshvardhan, Advocate is appearing on behalf of the Respondent No.1. Mr. Arvinder Singh Kindra, CS appears alongwith Mr. Anil Matta, RP for Respondent No. 2. Learned counsel for the Respondents may file their reply affidavits alongwith their vakalatnama within two weeks. Rejoinder, if any, thereto maybe filed within two weeks thereof by the Appellant. Short written submissions, not exceeding three pages, supported by compilation of relevant judgments may also be filed alongwith the pleadings.

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It has been brought to our notice that the Resolution Professional has shared link with one Mr. N. S. Ahluwalia in violation of the Standard Operating Procedure (SOP). Let him file an affidavit explaining his position before any action for violation of the SOP is initiated.

Mr. N.S. Ahluwalia submits the he represents the Resolution Applicant whose plan has been approved by the Committee of Creditors. Admittedly, the Resolution Plan is yet to be approved by the Adjudicating Authority. Therefore, he being only the highest bidder having approval of the Committee of Creditors is not clothed with any right and cannot be permitted to intervene.

Post the appeal 'for admission (after notice)' before Court No. II on **25<sup>th</sup> March, 2021**.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*